

By e-mail

**THE GAUHATI HIGH COURT AT GUWAHATI**  
**(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL**  
**PRADESH)**

**NO.HC.VII-58/1998/6805/A**

From :- Smti. Kanchan Newar,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, ✓ Shri Prasanta Saikia  
District & Sessions Judge,  
Udalguri.

Dated Guwahati, the 22<sup>nd</sup> November, 2018.

Sub: **Casual Leave with Station leave permission.**

Ref:- Your letter No. DJ(U) 4316 dtd 19.11.2018.

Sir,

With reference to the above, I am directed to inform you that, your prayer for Casual Leave on 22.11.2018 along with station leave permission, has been rejected as you have no Casual leave left in your leave credit. As such, you have been granted Earned leave for 1(one) day on 22.11.2018 along with Station leave permission, with your official vehicle, at your own cost, w.e.f. evening of 20.11.2018 till the morning of 26.11.2018. You are requested to submit your application in prescribed format for the aforesaid period along with leave admissibility report from the office of the Principal Accountant General.

The Addl. District and Sessions Judge, Udalguri, and in her absence, the senior-most Judicial officer would remain in charge of your office in your absence on leave. #

Yours faithfully,

  
**JOINT REGISTRAR (VIGILANCE)**

